

**State vs. Cancellation**

FIR No.392/15  
PS: Mundka  
U/sec. 363 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for complainant.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused. Perusal of file reveals that vide last order, BWs were directed to be issued against the complainant, however, the same could not be issued due to lock-down.

Considering the current situation (Covid-19 pandemic) no adverse order is being passed today against the complainant.

Put up for further proceedings on 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**SBI vs. State**

CT No.5773/19  
PS: Hari Nagar

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Sh. Chinmoy Mukherjee, Ld. Counsel for complainant through telephone.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is listed for arguments on application under Section 156(3) Cr.P.C., however, Ld. Counsel Sh. Chinmoy Mukherjee has sought an adjournment on the ground that he is not prepared for arguments on application under Section 156(3) Cr.P.C. Allowed.

Put up for arguments on application under Section 156(3) Cr.P.C. on 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Sumit Saini (deceased)**

DD No.31 A  
PS: Hari Nagar  
U/sec. 288/304A IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused. Perusal of file reveals that vide last order, summons were directed to be issued to the IO, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

## ***Cancellation Report***

FIR No.571/17  
PS: Hari Nagar  
U/sec. 279/338

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for complainant.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused. Perusal of file reveals that vide last order, notice was directed to be issued to the complainant, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for  
03.12.2020.

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MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Shiva @ Gaurav**

FIR No.1526/14  
PS: Hari Nagar  
U/sec. 25/54/59 Arms Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Poshaki Lal**

FIR No.38/19  
PS: Mundka  
U/sec. 33 Excise Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Nitish & Sunny**

FIR No.209/17  
PS: Hari Nagar  
U/sec. 420/406/34 IPC &  
Sec.10/24 Emigration Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that proceedings u/s 82 Cr.P.C. have already been initiated against accused persons.

Put up on 03.12.2020 for recording the statement of process server. Notice be also issued to process server for recording the statement.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Ashish**

FIR No.262/18  
PS: Mundka  
U/sec. 279/338 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Vikas Kumar**

FIR No.431/16  
PS: Mundka  
U/sec. 33 Delhi Excise Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that proceedings u/s 82 Cr.P.C. have already been initiated against accused.

Put up on 03.12.2020 for recording the statement of process server. Notice be also issued to process server for recording the statement.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Sunny Kumar**

E-FIR No.00138/18  
PS: Mundka  
U/sec. 379/411/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that proceedings u/s 82 Cr.P.C. have already been initiated against accused.

Put up on 03.12.2020 for recording the statement of process server. Notice be also issued to process server for recording the statement.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Deepak**

FIR No.91/18  
PS: Mundka  
U/sec. 33 Excise Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that on the last date of hearing, accused was absent and NBWs were directed to be issued against him, however, the NBWs could not be issued due to Covid-19 pandemic.

Let NBWs be issued against the accused in terms of previous order on 03.12.2020.

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Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Shahrukh**

FIR No.33/17

PS: Mundka

U/sec. 5/7/12 DACP Act & 11 PCA Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that proceedings u/s 82 Cr.P.C. have already been initiated against accused Shahrukh.

Put up on 03.12.2020 for recording the statement of process server. Notice be also issued to process server for recording the statement.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**Inder Raj vs. Arun Kumar**

CT No.9895/16  
PS: Hari Nagar

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of summoning. Therefore, let matter be put up for arguments on the point of summoning on 11.08.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Praveen & Ors.**

FIR No.663/15  
PS: Hari Nagar  
U/sec. 323/341/506 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

Accused Praveen is running in JC, however, he is on bail in this case (bail bond was accepted on 13.05.2016)

Further perusal of file reveals that proceedings u/s 82 Cr.P.C. have already been initiated against accused Ram Lal.

Put up on 28.09.2020 for recording the statement of process server qua accused Ram Lal. Notice be issued to Vijay and Anwar to join the proceedings through VC on NDOH.

Jail Superintendent is also directed to produce accused Praveen through VC on NDOH.

Notice be also issued to process server for recording the statement.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Tarun Khanna & Ors.**

FIR No.272/07  
PS: Hari Nagar  
U/sec. 420/406/411/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that vide order dated 04.12.2012, accused Tarun Khanna has already been acquitted by the Ld. Predecessor Judge.

Further perusal of file reveals that accused Rajesh Chouhan and Rajiv Khanna are PO.

Further perusal of file reveals that only accused Mahender Pal is appearing before the court and the matter is at the stage of PE.

List the matter for PE on 05.09.2020 as matter pertains to the year 2007.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**Harjeet Kaur vs. Gagandeep Kaur & Ors.**

CC No.1038/19  
PS: Hari Nagar

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

File perused.

**Court is convened through VC (CISCO Webex) from residence office.**

Perusal of file reveals that matter is at the stage of arguments on the point of summoning, therefore, notice be issued to the complainant as well as to the counsel to address the arguments through VC (CISCO Webex) on 11.08.2020. CISCO Webex meeting number and NDOH be shared with all the concerned parties.

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MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Sunita & Ors.**

FIR No.71/14  
PS: Mundka  
U/sec. 323/325/341/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence.

Since one of the accused persons is a senior citizen, therefore, put up for PE on 14.09.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Afsar Ali**

FIR No.162/18  
PS: Hari Nagar  
U/sec. 394/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex)  
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Rahul Sethi**

FIR No.281/14  
PS: Hari Nagar  
U/sec. 379/356/411 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Rahul Sethi & Akash**

FIR No.41/14  
PS: Hari Nagar  
U/sec.379/356/411/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Rahul Sethi & Akash**

FIR No.268/14  
PS: Hari Nagar  
U/sec.379/356/411/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Rahul Sethi**

FIR No.380/13  
PS: Hari Nagar  
U/sec. 379/356/411 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Akash & Rahul Sethi**

FIR No.27/14  
PS: Hari Nagar  
U/sec. 379/356/34 IPC & 103 DP Act

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Akash & Rahul Sethi**

FIR No.210/14  
PS: Hari Nagar  
U/sec. 379/356/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of evidence, however, in view of the statement of the complainant, put up the matter for consideration/PE on 20.08.2020.

Notice be issued to both the accused persons as well as their counsels to join the proceedings through VC (CISCO Webex) on the NDOH. CISCO Webex meeting number and NDOH be shared with all the concerned parties.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Mukhiya & Ors.**

FIR No.227/17  
PS: Hari Nagar  
U/sec. 380/34 IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is listed for arguments on charge.

Further perusal of file reveals that both accused persons are running in JC though accused Poonam is on bail in this case.

Let notice be issued to Jail Superintendent to produce both accused persons through VC on NDOH.

Notice be also issued to LAC to join the proceedings.

Put up for arguments on charge on 20.08.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

**State vs. Sunil Kumar**

FIR No.169/16  
PS: MUndka  
U/sec. 287/304A IPC

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex)  
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 03.12.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020

FIR No. 1082/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
None for the complainant

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused.

Let fresh court notice be issued to the complainant and the IO for 03.12.2020.

(Babita Punjya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनिया  
Ms. BABITA PUNJYA  
बिना पंक्ति नं. 260  
Metropolitan Magistrate-C  
दिल्ली पुलिस, कमरा नं. 260, फ्लोर-06  
West District, Room No. 260, Floor-06  
दिल्ली पुलिस, कमरा नं. 260, फ्लोर-06  
The District Court, Delhi

FIR No. 217/2014  
PS: Hari Nagar  
New case No. 7308/2018

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
Accused not produced from J/C

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence.

Since accused is running in J/C, put the matter on 11.08.2020. Jail Superintendent is directed to produce the accused through V/C on the next date of hearing.

(Babita Punjya)  
MM-06, West District, THC  
06.08.2020

बबीता पूनिया  
Ms. BABITA PUNJYA  
महानगर दण्डीकारी न्यायालय-६  
Metropolitan Magistrate-06  
बिना परिवार कमरा नं. ३६  
West District, Room No. 36  
लील हजारी न्यायालय  
The Metropolitan Magistrate

FIR No. 274/2017  
PS: Hari Nagar  
New case No. 7246/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
None for the accused

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Accordingly, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put the matter on 03.12.2020 for remaining prosecution evidence.

(Babita Punjya)  
MM-06, West District, THC  
06.08.2020

बबिता पुंज्या  
Ms. BABITA PUNJYA  
Metropolitan Magistrate  
West District Court No. 06  
The Court Complex  
T. Nagar, New Delhi - 110017

FIR No. 425/2014  
PS: Hari Nagar  
New Case No. 9063/2018

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
None for the accused persons

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that vide last order, IO was directed to be summoned, however, summons could not be issued due to lock-down. Let summons be issued to the IO in terms of previous order for next date of hearing.

Put up the matter on 03.12.2020 for arguments on the point of charge/further proceedings as one of the accused persons was also absent on the last date of hearing.

(Babita Puniya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-  
जिला पश्चिम, इकाई नं. 06  
West District, Room No. 06  
सीस हाजरी न्यायालय  
Tis Hazari Court

*Fiza Khan vs. Tanveer Ali*

CC No. 41/4/2019  
PS: Hari Nagar  
U/sec. 156(3) Cr.P.C.

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: None for the complainant

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that matter is at the stage of arguments on the application filed under section 156(3) of the Code of Criminal Procedure, however, the learned counsel for the complainant namely *Shri Lakhyan Singh* has telephonically sought adjourned on the ground that he is out of station. Accordingly, put up the matter on 03.12.2020 for purpose fixed.

(Babita Punya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनिया  
Ms BABITA PUNYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 358, तृतीय मं.  
West District, Room No. 358, Third Floor  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: None.

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that matter is at the stage of pre-summoning evidence. Accordingly, matter stands adjourned in view of the office order no. 26/DHC/2020 dated 30.07.2020.

Put up on 03.12.2020 for recording the pre-summoning evidence.

(Babita Punjya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनया  
Ms. BABITA PUNYA  
महानगर मेट्रोपॉलिटन कोर्ट  
Metropolitan Magistrate  
दिल्ली पुलिस, इकाई नं. 304  
West District Room No. 304  
दिल्ली हाजिरी न्यायालय  
The Metropolitan Courts, Delhi

FIR No. 384/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
Accused is stated to be on police bail.

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that vide last order, summons were directed to be issued to the accused, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for 03.12.2020.

(Babita Puniya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर इन्फॉर्मेटिवीटी न्यायालय-क  
Metropolitan Magistrate-क  
खिला पुलिस, इका नं. 305, पुलिस, 305  
West District, Room No. 305, Police Ct. J  
लीक इका नं. 305, पुलिस, 305  
The Metropolitan Courts, Delhi

New case no. 6291/2019

FIR No. 237/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
None for the accused

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused.

Perusal of the file reveals that the matter is listed for scrutiny of documents/arguments on the point of charge. Since none has appeared on behalf of the accused, matter stands adjourned.

List the matter on 03.12.2020 for scrutiny of documents/arguments on the point of charge.

(Babita Puniya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 356, टिंडी  
West District, Room No. 356, Tinodi  
तीन्डो हजारी न्यायालय  
The Hazari Courts, Tinodi

FIR No. 455/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C

Accused is stated to be on court bail

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused.

IO has not filed the FSL result. Therefore, let court notice be issued to the IO to apprise the court about the status of FSL result.

Put up the matter on 03.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District, THC

06.08.2020

बबीता पुनीया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय  
Metropolitan Magistrate-1  
बिला परियन्, कमरा नं. 355, थरि-  
West District, Room No. 355, Thir-  
तील हजारी न्यायालय 13  
The Metropolitan Courts

FIR No. 392/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: Learned APP for the State through V/C  
Accused has been declared as absconder

**Court is convened through V/C (Cisco Webex) from residence office.**

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Accordingly, matter stands adjourned in view of the office order dated 26/DHC/2020.

Put up the matter on 03.12.2020 for recording the prosecution evidence under section 299 Cr.P.C.

(Babita Puniya)  
MM-06, West District, THC  
06.08.2020

बबीता पुनिया  
Ms. BABITA PUNYA  
महानगर इन्स्पेक्टरी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 355, टुलीप  
West District Room No. 355  
वीर हजारी न्यायालय

**T. P. Singh vs. K. S. Vohra & Anr.**

**CT No. 5735/2010**

**PS: Hari Nagar**

**06.08.2020**

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

06.08.2020

Present: *Abhimanyu Sharma*, learned proxy counsel for the complainant through V/C

*Shri Harpreet Singh Popli*, learned counsel for the accused persons through V/C

Both the accused persons through V/C

**Court is convened through V/C (Cisco Webex) from residence office.**

*Shri Abhimanyu Sharma*, learned proxy counsel for the complainant seeks pass-over for want of main counsel.

Heard. Allowed.

At request, put up at 02:00 p.m., through V/C for arguments on the point of charge.

At 02:00 p.m.

Present: *Shri Atul Kumar*, learned counsel for the complainant through V/C

*Shri Harpreet Singh Popli*, learned counsel for the accused persons through V/C

बबिता पुनिया  
(Bubita Punya) NYA  
MM-06 West District  
Metropolitan Magistrate-05  
THC, Delhi 06.08.2020  
District Room No 355 This  
प्ले हजारी यादव

T. P. Singh vs. K. S. Vohra & Anr

CT.No. 5735/2010

Both the accused persons through V/C

Court is convened through V/C (Cisco Webex) from residence office.

Arguments heard. File perused.

Put up for orders/clarifications, if any on 10.08.2020.

(Babita Punjya)  
MM-06, Ms. BABITA PUNJYA  
THC, Dalia, Dt. 08.08.2020  
District Court No. 257  
Dalia, Dt. 08.08.2020

Lovekesh vs. Rajesh Sakuja

PS: Hari Nagar

06.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Sh. Alamine, Ld. Counsel for applicant.

**Court is convened through VC (CISCO Webex) from residence office.**

ATR received. Copy supplied.

Put up for arguments on the application under section 156(3) Cr.P.C. on 11.08.2020.

**BABITA  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
06.08.2020